

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 122/TT/2025

Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the Combined Asset under "Installation of Reactors (Part-II)" in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 10 Others

Date of Hearing : **12.2.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The representatives of the Petitioner submitted that the present Petition had been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period. The representatives of the Petitioner had requested to allow time to submit revised tariff forms with respect to the O&M Expenses at Damoh Sub-station.

2. None were present on behalf of the Respondents despite notice.
3. After hearing the Petitioner's representatives, the Commission directed as under:
 - (a) The Respondents to file their respective replies within two weeks with a copy to the Petitioner, who may file its rejoinder within a week thereafter; and
 - (b) The Petitioners to file the following information, on an affidavit, within three weeks with a copy to the Respondents:
 - (i) Confirm whether all the assets are currently in use and whether there has been any decapitalization.
 - (ii) The Petitioner has sought O&M Expenses of 765 kV bay at Damoh Sub-station, whereas, as per Investment Approval, the bay is of 400 kV. Clarify the same and revise the tariff forms.



- (iii) The details of the other Petitions where the additional assets have been implemented at 400 kV Damoh, 400 kV Bachau, 400 kV Pirana, 400 kV Itarsi, 400 kV Seoni, 400 kV Parli, 400 kV Raipur, 400 kV Gwalior and 400 kV Pune Sub-stations.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

